

Central Administrative Tribunal
Principal Bench
NEW DELHI

(2)

O.A. No.555/97

New Delhi, this the 10th day of March, 1997.

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Mr. N. Sahu, Member (A)

Dr. Balram Mishra
S/o Shri Mangal Prasad Mishra,
aged about 58 years,
Barrack Stores Officer,
SO3, ESP-2, Directorate,
E-in-C's Branch,
Army Head Quarters,
New Delhi-110011.

....Applicant

(By advocate: Shri Ashok Kumar Singh)

Versus

1. Union of India
through the Secretary,
Ministry of Defence, South Block,
New Delhi.
2. Engineer-in-Chief,
Army Head Quarters, D.H.Q. P.O.,
New Delhi-110011.

....Respondents.

O R D E R (ORAL)

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

We find from the allegations made in paragraph 4.7 of the application that representations have been made but without waiting for a period of six months, as contemplated in Section 21 of the Act, the applicant has rushed to this Tribunal.

Under the circumstances, this petition is hereby dismissed as premature.

Km
(K.M. AGARWAL)
CHAIRMAN

Narasimha
(N. SAHU)
MEMBER (A)